National Company Law Tribunal Allahabad Bench

CPNO. 157/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: M/S Task 4 Secont 1 + as India Prt 2+d Vs. 1200 kanpun SECTION OF THE COMPANIES ACT/1 & B CODE: 252 of the Companies Act of 2013

SI. NO. Name Designation Representation Signature

1. Awaneendra Kumar Lubey C.A. Peditionen A. Kumal

2.

CP NO.157/ALD/2017

Sh. Awaneendra Kumar Dubey, Advocate for the petitioner. The present petition is filed as a fresh case under Section 252 of the Companies Act, 2013.

The registry is directed to make scrutiny of the case. Further, a formal notice on behalf of this Tribunal be issued to the Registrar of Companies (ROC), Kanpur for inviting comments/objections, if any, on the proposed restoration of the name of the company.

The matter to be listed on 12th December, 2017.

Dated:17.11.2017

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)